

(b) Full information is awaited from the State Government.

#### Monuments in Mysore

2118. **Shri Siddiah:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the names of the temples, monuments and places that come under the Ancient Monuments Preservation Act, 1904, and the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951, in the State of Mysore;

(b) the amount allotted for the maintenance and special repairs of each of them for the years 1956-57, 1957-58 and 1958-59;

(c) whether the amount allotted was fully spent during the years 1956-57 and 1957-58; and

(d) if not, the reasons for the same?

The Minister of Scientific Research and Cultural Affairs (**Shri Humayun Kabir**): (a) to (d). The information is being collected and will be laid on the Table of the House, except in respect of temples, monuments and places that come under the 1951 Act which are mentioned in the Schedule to the said Act.

#### Tax on Bonus Issues

2119. **Shri Ramanathan Chettiar:** Will the Minister of Finance be pleased to state the amount of revenue derived from tax on bonus issues for the years 1956-57 and 1957-58 and the estimated revenue for the year 1958-59?

The Minister of Finance (**Shri Morarji Desai**): The tax demand on bonus issues for the fiscal year 1956-57 is Rs. 26.5 lakhs. For 1957-58, the tax demanded up to February 1958 is Rs. 164.4 lakhs. For the financial year 1958-59, the revenue expectation is about Rs. 150 lakhs.

#### PAPERS LAID ON THE TABLE AMENDMENT TO ALL INDIA SERVICES (MEDICAL ATTENDANCE) RULES

12 hrs.

The Minister of State in the Ministry of Home Affairs (**Shri Datar**): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of Notification No. G.S.R. 182, dated the 29th March, 1958, making certain amendment to the All India Services (Medical Attendance) Rules, 1954. (Placed in Library. See No. LT-644/58.)

#### CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (TOILET PRODUCTS) RULES

The Deputy Minister of Finance (**Shri B. R. Bhagat**): Sir, I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of the Customs and Central Excise Duties Drawback (Toilet Products) Rules, 1958, published in Notification No. G.S.R. 161, dated the 22nd March, 1958. (Placed in Library. See No. LT-646/58.)

#### NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

**Shri B. R. Bhagat:** I beg to lay on the Table a copy of Notification No. G.S.R. 160, dated the 22nd March, 1958, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. (Placed in Library. See No. LT-645/58.)

#### WELFARE SCHEMES FOR SCHEDULED TRIBES OF ORISSA

The Deputy Minister of Home Affairs (**Shrimati Alva**): Sir, I beg to lay on the Table, in pursuance of an assurance given on the 20th March, 1958 in reply to Starred Question No. 1116 by **Shri Baishnab Charan Mallick**, a copy of the Statement showing Welfare Schemes for Scheduled Tribes provided in the State Plan and Centrally sponsored programmes and additional schemes proposed by the Orissa Government for Scheduled Tribes under the Centrally-sponsored programmes. [See Appendix VI, annexure No. 133.]